

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.923 OF 2003

THRUSDAY, THIS THE 8<sup>TH</sup> DAY OF MARCH, 2007

**HON'BLE MR. P. K. CHATTERJI, MEMBER-A**

Nathoo Khan, aged about 66 years,  
S/o Shri Munir Khan, R/o House No.767,  
Main Road, Near Masjid, Babina,  
District-Jhansi.

..... .Applicant

By Advocate : Shri Rakesh Verma

Versus

1. Union of India through the  
General Manager, North Central Railway,  
Allahabad.
2. The Divisional Railway Manager,  
North Central Railway, Jhansi Division.  
Jhansi.

..... .Respondents

By Advocate : Shri P. Mathur

**ALONGWITH**  
**ORIGINAL APPLICATION NO.1002 OF 2003**

Yaseen Khan, aged about 66 years,  
S/o Late Shri Yusuf Khan,  
R/O House No.18/1, Mohalla-Chhoti Masjid,  
Puliya No.9, Jhansi.

..... .Applicant

By Advocate : Shri R. Verma

Versus

1. Union Of India through the  
General Manager, North Central Railway,  
Allahabad.
2. The Divisional Railway Manager (P),  
North Central Railway, Jhansi Division,  
Jhansi.

..... .Respondents

By Advocate : Shri D. Awasthi

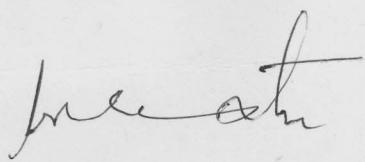
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O R D E R

Learned counsel for the respondents brings to my notice *that* Hon'ble Supreme Court in the case of State of Punjab and Others Versus Amar Nath Goel and Others reported in 2005 Vol 6 SCC 754, in which the order of Tribunal in OA No.542/97, 942/97 and 943/97 which the applicant was relying upon in this OA, ~~has~~ been ~~questioned~~ ~~decided~~. Therefore, according to the learned counsel for the respondents, O.A. No.1002/03 has become infructuous.

2. Learned counsel for the applicant says that perhaps for which OA No.923/03 was filed has been solved as the applicant has been paid Dearness Allowances at the enhanced rate. Therefore, the OA is dismissed as infructuous.

3. Accordingly, both the O.A. No.923/03 and O.A. No.1002/03 are dismissed as become infructuous. No costs.



Member-A

/ns/